

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF MAXWORTH INFRASTRUCTURES PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                            |                                                                                                                                                                                                                                                                                         |
|----------------------|--------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of Corporate Debtor                                                                                                                   | <b>Maxworth Infrastructures Private Limited</b>                                                                                                                                                                                                                                         |
| 2.                   | Date of Incorporation of Corporate debtor                                                                                                  | 9 <sup>th</sup> August 2010                                                                                                                                                                                                                                                             |
| 3.                   | Authority Under which corporate debtor is incorporated /Registered                                                                         | Registrar of Companies, New Delhi<br>Under the Companies Act, 1956                                                                                                                                                                                                                      |
| 4.                   | Corporate Identity Number /Limited Liability Identity of corporate debtor                                                                  | <b>CIN :U70100DL2010PTC206823</b>                                                                                                                                                                                                                                                       |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                         | <b>REGD. OFFICE:</b><br>Flat No. 203, S/F, Block-G2C, Pocket-2, Sector-18-B, Dwarka, New Delhi - 110078<br><b>Corporate Office:-</b><br>108-109, 1 <sup>st</sup> Floor, DLF Star Tower, Sector-30, Gurugram – 122002                                                                    |
| 6.                   | Insolvency Commencement date in respect of corporate debtor                                                                                | 1 <sup>st</sup> February 2021 ( Date of receipt of order:- 5 <sup>th</sup> February 2021)                                                                                                                                                                                               |
| 7.                   | Estimated Date of closure of insolvency resolution process                                                                                 | 31 <sup>st</sup> July 2021 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)                                                                                                                                                                       |
| 8.                   | Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional                                          | <b>Rahul Jain</b><br>Regn. No -IBBI/IPA-001/IP-P2078/2020-2021/13219                                                                                                                                                                                                                    |
| 9.                   | Address and Email of the Interim Resolution Professional as registered with the Board                                                      | 27/33, Ground Floor, Gali No.9, Pandav Road, Vishwas Nagar, Shahdara, New Delhi - 110032 Email:- <a href="mailto:ca.rahuljain.2005@gmail.com">ca.rahuljain.2005@gmail.com</a>                                                                                                           |
| 10.                  | Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 | <b>Immaculate Resolution Professionals Private Limited</b><br>Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018 Email:- <a href="mailto:cirp.maxworthinfra@gmail.com">cirp.maxworthinfra@gmail.com</a>                       |
| 11.                  | Last Date of Submission of Claims                                                                                                          | 19 <sup>th</sup> February 2021                                                                                                                                                                                                                                                          |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional       | 1. Allottees under real estate project                                                                                                                                                                                                                                                  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)      | 1. Mr. Man Mohan Vij<br>2. Mr. Sandeep Chandna<br>3. Mr. Praveen Satija                                                                                                                                                                                                                 |
| 14.                  | (a) Relevant Forms and<br>(b)Details of authorized representatives are available at:-                                                      | (a) <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a><br>(b) 1. Mr. Man Mohan Vij<br>( Email:- mm_vij@yahoo.co.in)<br>Regn No. IBBI/IPA-001/IP-P01326/2018-2019/12099<br>C-318, Sushant Lok-1, Gurgaon - 122001<br>2. Mr. Sandeep Chandna |



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|  | ( Email:- <a href="mailto:cssandeep@live.in">cssandeep@live.in</a> )<br>Regn No. IBBI/IPA-002/IP-N00447/2017-2018/11237<br>H No. 23, GF, A Block, South City-II, Sector-49, Sohna<br>Road, Gurgaon - 122018<br>3. Mr. Praveen Satija<br>(Email:- <a href="mailto:pravin.satija@gmail.com">pravin.satija@gmail.com</a> )<br>Regn No. IBBI/IPA-001/IP-P01335/2018-19/12059<br>House No. 96, Sector-5, Gurgaon - 122001 |
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**Notice** is hereby given that the National Company Law Tribunal Bench-IV, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process against **Maxworth Infrastructures Private Limited** on 1<sup>st</sup> February 2021.

The creditors of **Maxworth Infrastructures Private Limited** are hereby called upon to submit their claims with proof, on or before **19<sup>th</sup> February 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit the claims with proof in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class ( allottees under real estate project) in 'Form CA'.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

In order to get the copy of form you may download the above mentioned forms from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) as prescribed under Insolvency and bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulation, 2016

Submission of false or misleading proof of claims shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.



Rahul Jain

Interim Resolution Professional

IBBI Regn No.:- IBBI/IPA-001/IP-P02078/2020-2021/13219

Place: New Delhi

Date: 6<sup>th</sup> February 2021